make available the raw material to users at reasonable prices in consultation with the concerned administrative Ministries. An import duty of 10 per cent is considered adequate for this purpose.

(d) Does not arise in view of (c) above.

Recovery of loans from cotton farmers

1204. SHRI SHARAD ANANTRAO JOŚHI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have taken any steps to avoid coercive recoveries of loans given to cotton farmers in the country and if so, the details thereof:
- (b) whether any guidelines have been issued regarding restricting the burdern of interest less than the principal amount in order to remove indebtedness in cotton farmers; and
 - (c) if not, the reasons therefor and by when the same would be done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

Loan granted to North Eastern States

1205. SHRI T.R. ZELIANG: Will the Minister of FINANCE be pleased to state the details of mid-term loan granted to the North Eastern States during the current financial year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): During current financial year, so far, medium term loan of Rs. 609 crore has been sanctioned to Manipur.

Increase in net revenue receipts

- **1206.** SHRI MANOJ BHATTACHARYA: Will the Minister of FINANCE **be pleased** to state:
 - (a) whether there has been a considerable increase in net revenue